

ITEM NO.6 Court 1 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.1134-1135/2021

(Arising out of impugned final judgment and order dated 24-12-2020 in RFA(OS) No. 21/2020 & RFA(OS) No. 22/2020 passed by the High Court of Delhi at New Delhi)

LALIT KUMAR MODI Petitioner(s)

VERSUS

DR. BINA MODI & ORS. Respondent(s)

(FOR ADMISSION IA No. 6963/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 13-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Harish N. Salve, Sr. Adv.
Dr. A.M. Singhvi, Sr. Adv.
Ms. Anuradha Dutt, Adv.
Ms. Fereshte D. Sethna, Adv.
Ms. Ekta Kapil, Adv.
Ms. Suman Yadav, Adv.
Mr. Haariz Fazili, Adv.
Mr. Swadeep Hora, Adv.
Mr. Chaitanya Kaushik, Adv.
Ms. Priyanka MP, Adv.
Mr. Kunal Dutt, Adv.
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s)

Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Karan Luthra, Adv.
Ms. Niyati Kohli, Adv.
Ms. Aarushi Tikku, Adv.
Mr. Pratham Agarwal, Adv.
Mr. E. C. Agrawala, AOR

Mr. Mukul Rohatgi, Sr. Adv.

Mr. Gyanendra Kumar, Adv.
Ms. Amita Katragadda, Adv.
Ms. Shikha Tandon, Adv.
Mr. Sumit Attri, Adv.
Mr. Robin Grover, Adv.
Mr. Kaustubh Rai, Adv.
For M/s.Cyril Amarchand Mangaldas Aor, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

As prayed, list the matters on Thursday, the 16th December,
2021.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)